

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION No.- 623  
TO BE ANSWERED ON- 04/02/2026

**FRA SETTLEMENT IN GREAT NICOBAR**

623. SHRI SAKET GOKHALE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether rights given under Forest Rights Act have been fully recognised/settled and consent has been obtained from Gram Sabhas for the Great Nicobar project;

(b) whether the Ministry obtained National Commission for Scheduled Tribes (NCST's) considered advice on the Great Nicobar project and FRA/Particularly Vulnerable Tribal Groups (PVTG) implications, if so, the details thereof;

(c) the details of the consent resolutions and rehabilitation plans with their respective dates;  
and

(d) whether key reports have been withheld from the public domain despite continuing project steps, if so, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGA DAS UIKEY)

**(a) to (d):** The matter raised in the question is Sub Judice with Hon'ble Calcutta High Court in WPA (P) No. 12 of 2024 titled Meena Gupta Vs. Union of India & Ors. Therefore, as such no comments are offered.

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